

(28) (27)

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/427/ (IB)/2017
NAME OF THE PETITIONER(S) : M.K SONS ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Deepa. M

for Adv. B. Ramanaraj

Counsel for Petitioner

Deepa

S. Elambharathi

Respondent

S.

ORDER

Counsel for Respondent present and prayed for time. At request, time is granted for submission of the final arguments. However, as per the previous order, the direction was given to Counsel for Respondent for filing counter within seven days. It is admitted fact that Counsel for Petitioner has handed over all papers to the Counsel for Respondent on 14.07.2017 and he had sufficient time to file the counter and even today the counter has not been filed. Therefore, the right of filing counter is forfeited. However, Counsel for Respondent is given an opportunity to submit his final arguments in the matter on the next date of hearing. Put up on **31.07.2017 at 10.30 A.M.**

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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